



2026:AHC:19768

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1141 of 2026

Smt. Kiran Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjeev Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sanjeev Kumar Yadav, learned counsel for the writ petitioner and Sri Jitendra Prasad Standing Counsel for the State.
2. The case of the writ petitioner is that the writ petitioner was selected and appointed on the post of Health Worker (Female) on 09.06.2023. It is also the case of the writ petitioner that the writ petitioner is entitled to the Grade Pay of Rs. 2800 whereas the writ petitioner has been paid Grade Pay of Rs. 2000/-. Learned counsel for the writ petitioner seeks to rely upon an order passed in Writ-A No. 20255 of 2021 decided on 04.07.2023.
3. Learned Standing Counsel, on the other hand, submits that the claim of the writ petitioner needs adjudication at the first instance by third respondent, Chief Medical Officer, Sant Kabir Nagar, District Sant Kabir Nagar.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Chief Medical Officer, Sant Kabir Nagar, District Sant Kabir Nagar by **12.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

January 29, 2026

Rajesh